

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.14/MP/2021

Subject : Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 and Regulation 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 of this Commission for adjudication of the dispute with the Respondent regarding payment of tariff considering the period from 16.12.2015 to 31.3.2016 as the First Contract Year in terms of Schedule 8 of the Power Purchase Agreement dated 27.11.2013 read with Addendum No.1 dated 20.12.2013 and for extension for Expiry Date under the Power Purchase Agreement.

Date of Hearing : 22.12.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Dhariwal Infrastructure Limited (DIL)

Respondent : Tamil Nadu Generation and Distribution Corp. Ltd.
(TANGEDCO)

Parties Present : Shri Gopal Jain, Sr. Advocate, DIL
Shri Avijeet Lala, Advocate, DIL
Ms. Aparna Tiwari, Advocate, DIL
Shri Shamik Das, DIL
Shri Aveek Chatterjee, DIL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Ms. Aakanksha Bhola, Advocate, TANGEDCO

Record of Proceedings

During the course of hearing, learned senior counsel for the Petitioner and the learned counsel for the Respondent, TANGEDCO made the detailed submissions in the matter and the relied upon the Commission's orders and judgment of APTEL in support of their arguments.

2. Based on the request of the learned senior counsel and learned counsel for the parties, the Commission permitted the Respondent to file its short written submissions, if any, within two weeks with a copy to the Petitioner who may file its written submissions, if any, within two weeks thereafter.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

